

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 876 of 2019

IN THE MATTER OF:

Sanjay Kumar Ruia

...Appellant

Versus

Catholic Syrian Bank Ltd. & Anr.

...Respondents

Present:

For Appellant :

Ms. Pallavi Tayal Chadda, Advocate

O R D E R

29.08.2019 Learned counsel for the 'Ex-Resolution Professional' is allowed to file an application giving the correct amount of fees which the Appellant intends to charge for each month, period of working and actual cost incurred which should be supported by some evidence within a week.

Post the case 'for orders' on **11th September, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/sk